Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the **30th** day of **September** 2020

Original Application No. 330/00523 of 2020

Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)

Manik Lal Gupta, S/o late Moti Lal, Retired Joint Commissioner of Income Tax, R/o 56 Deena Dayal Nagar, Kanpur Nagar – 208002

. . .Applicant

By Adv : Shri Jagdish Singh Bundela

V E R S U S

1. Union of India through the Chairman, Central Board of Direct Taxes (CBDT) New Delhi.

2. Union of India through the Secretary Department of Personnel and Training, North Block, New Delhi.

3. The Principal Chief Commissioner of Income Tax, Aayakar Bhawan 16/69 Civil Lines, Kanpur Nagar – 208001.

4. The Principal Commissioner of Income Tax-1, Aayakar Bhawan 16/69 Civil Lines, Kanpur Nagar – 208001.

. . .Respondents

By Adv: Shri L.P. Tiwari.

O R D E R

Shri B.N. Singh brief holder of Shri Jagdish Singh Bundela, learned counsel for the applicant is present in Court and Shri L.P. Tiwari, learned counsel, who has received advance notices on behalf of the respondents is present online through video conferencing.

2. Heard learned counsel for both the parties on admission and perused the record available in pdf. form.

3. At the very outset Learned counsel for applicant submitted that the representations dated 23.10.2018 and 27.03.2019 (Annexure A-2), made by the applicant are pending consideration before the respondents and the

applicant will be satisfied if a direction is issued to the competent authority amongst the respondents, to consider and decide the aforesaid representations, in accordance with law and also keeping in view the judgments passed of CAT Ernakulam Bench passed in OA No. 180/00356 of 2019 (M.K. Sasidhara Menon Vs. Union of India and others), judgment of Hon'ble High Court passed in Writ Petition No. 15732 of 2017 and judgment of Hon'ble Supreme Court passed in SLP No. 22283 of 2018, in a time bound manner.

4. Learned counsel for the respondents has no objection against this limited prayer made by the applicant's counsel.

5. In view of the limited prayer made by the learned counsel for the applicant, no fruitful purpose will be served by keeping this matter pending and it is finally disposed of at the admission stage with the direction to the competent authority amongst the respondents, to decide the representations dated 23.10.2018 and 27.03.2019 (Annexure A-2) of the applicant by passing a reasoned and speaking order in accordance with law keeping in view the judgments referred above, within a period of two month from the date of receipt of a certified copy of this order. The order so passed shall be communicated to the applicant without delay.

6. It is made clear that I have not expressed any opinion on the merits of the case.

7. There is no order as to costs.

(**Justice Vijay Lakshmi**)
Member (J)

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